

ACT NO. XVI OF 1914.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 16th
September, 1914.)*An Act to amend the Indian Airships Act,
1911.

XVII of 1911. WHEREAS it is expedient to amend the Indian Airships Act, 1911; It is hereby enacted as follows:—

1. This Act may be called the Indian Aircraft Short title.
(Amendment) Act, 1914.

XVII of 1911. 2. In the Indian Airships Act, 1911 (hereinafter Substitution of the word "aircraft" for the words "airship" and "airships" in Act XVII, 1911. called the said Act), for the words "airship" and "airships," wherever they occur, there shall be substituted the word "aircraft."

3. For section 7 of the said Act, the following Amendment of section 7, Act XVII, 1911. sections shall be substituted, namely:—

"7. (1) The Governor General in Council may, by notification in the *Gazette of India*, prohibit or regulate the navigation of aircraft over, or the entry of aircraft by flight into, British India or any part thereof, including the territorial waters adjacent thereto. Prohibition and regulation of navigation of aircraft.

(2) Subject to the control of the Governor General in Council the Local Government of a province may, by notification in the local official Gazette, exercise in respect of the province the like powers of prohibiting or regulating navigation as are conferred by sub-section (1) on the Governor General in Council.

(3) Any notification issued under sub-section (1) or (2) may apply either to all aircraft or to any specified

specified class or description of aircraft, and may prohibit navigation or entry as aforesaid, as the case may be, either at all times or at specified times or on specified occasions, and either absolutely or subject to specified exceptions or conditions, and such conditions may, without prejudice to the generality of the foregoing provision, require any aircraft—

- (a) to display specified signals or marks,
- (b) to comply with specified signals in a specified manner,
- (c) to land within a specified area or at a specified place, and
- (d) in the case of aircraft entering British India by flight, also to enter at a specified place.

Compliance
with signals.

“7A. (1) Whenever an aircraft contravenes the conditions of a notification issued under section 7 requiring it to comply with specified signals in a specified manner, any person appointed in this behalf by the Governor General in Council may fire at or into such aircraft, and use any and every other means necessary to compel compliance.

(2) The Governor General in Council may delegate to any authority the power of making appointments under sub-section (1).”

Amendment
of section 8
(5), Act
XVII, 1911.

4. For clause (5) of section 8 of the said Act the following clause shall be substituted, namely :—

“(5) a notification issued under section 7, does or abstains from doing any act, unless, in the case of contravening a condition relating to navigation or landing, he proves that he was compelled thereto by stress of weather or other circumstances over which he had no control.”